

आयकर अपीलीय अधिकरण, जयपुर न्यायपीठ, जयपुर
IN THE INCOME TAX APPELLATE TRIBUNAL, JAIPUR BENCHES "A", JAIPUR
श्री संदीप गोसाई, न्यायिक सदस्य एवं श्री विक्रम सिंह यादव, लेखा सदस्य के समक्ष
BEFORE SHRI SANDEEP GOSAIN, JM & SHRI VIKRAM SINGH YADAV, AM

आयकर अपील सं./ITA No. 24/JP/2019
निर्धारण वर्ष / Assessment Year :2011-12

Shri Vinod Kumar Garg, Kamal Pipe Udyog, NHS, Ajmer Road, Beawar (Raj).	बनाम Vs.	D.C.I.T., Central Circle Ajmer.
स्थायी लेखा सं./जीआईआर सं./PAN/GIR No.: ACAPG 4451 H		
अपीलार्थी / Appellant		प्रत्यर्थी / Respondent

निर्धारिती की ओर से / Assessee by : Withdrawal Application
राजस्व की ओर से / Revenue by: Smt. Monisha Choudhary(Addl.CIT)

सुनवाई की तारीख / Date of Hearing : 21/01/2021
उदघोषणा की तारीख / Date of Pronouncement : 28/01/2021

आदेश / ORDER

PER: SANDEEP GOSAIN, J.M.

This appeal has been filed by the assessee against the order of the
Id. CIT(A)-2, Udaipur dated 30/10/2018 for the A.Y. 2011-12.

2. The hearing of the appeal was concluded through video conference
in view of the prevailing situation of Covid-19 Pandemic.
3. At the time of hearing, the assessee furnished an application for
withdrawal of this appeal. The contention made in the said application
reads as under:

*" The above appeal was filed to your honour's office on
07/01/2019 which the appellant withdraws with your honour's
kind permission as required in Section 4(3) of the Direct Tax*

Vivad Se Vishwas Act, 2020 as the appellant preferred application in Vivad Se Vishwas.

Therefore we would request your honour to kindly treat the said appeal withdrawn and oblige sir.

Thanking you

Yours faithfully

*(Vinod Kumar Garg)
Appellant"*

4. The Id DR has raised no objection if the appeal of the assessee is allowed to be withdrawn.
5. Therefore, in view of the fact that the assessee has already approached the department to settle the matter under Vivad Se Vishwas scheme, we permit the assessee to withdraw his appeal. Accordingly, the appeal of the assessee is dismissed as withdrawn.
6. In the result, this appeal of the assessee is dismissed.

Order pronounced in the open court on 28th January, 2021.

Sd/-
(विक्रम सिंह यादव)
(VIKRAM SINGH YADAV)
लेखा सदस्य / Accountant Member

Sd/-
(संदीप गोसाईं)
(SANDEEP GOSAIN)
न्यायिक सदस्य / Judicial Member

जयपुर / Jaipur
दिनांक / Dated:- 28/01/2021

*Ranjan

आदेश की प्रतिलिपि अग्रेषित / Copy of the order forwarded to:

1. अपीलार्थी / The Appellant- Shri Vinod Kumar Garg, Beawar.

2. प्रत्यर्थी / The Respondent- The D.C.I.T., Central Circle, Ajmer.
3. आयकर आयुक्त / CIT
4. आयकर आयुक्त(अपील) / The CIT(A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, जयपुर / DR, ITAT, Jaipur
6. गार्ड फाईल / Guard File (ITA No. 24/JP/2019)

आदेशानुसार / By order,

सहायक पंजीकार / Asst. Registrar